

**LOK SABHA
STARRED QUESTION NO. 156
TO BE ANSWERED ON 05 DECEMBER, 2024**

Greenfield and Brownfield Projects

*156. SHRI PUTTA MAHESH KUMAR:

SHRI MAGUNTA SREENIVASULU REDDY:

पेट्रोलियम और प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government has issued any guidelines for setting up of greenfield and brownfield projects by the Petroleum, Oil and Natural Gas Companies in the country and if so, the details thereof and if not, the reasons therefor;
- (b) the details regarding the permissions/clearances required for setting up of greenfield and brownfield projects by such companies;
- (c) the details regarding the greenfield and brownfield projects undertaken by various Petroleum, Oil and Natural Gas Companies across the country; and
- (d) whether the Government has conducted any survey/assessment to identify the Companies that are flouting norms for setting up of greenfield and brownfield projects and if so, the details thereof and if not, the reasons therefor?

ANSWER

**पेट्रोलियम और प्राकृतिक गैस मंत्री
(श्री हरदीप सिंह पुरी)**

**MINISTER OF PETROLEUM AND NATURAL GAS
(SHRI HARDEEP SINGH PURI)**

(a) to (d): A statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (d) of Lok Sabha Starred Question No. 156 asked by Shri Putta Mahesh Kumar and Shri MaguntaSreenivasulu Reddy to be answered on 05 December 2024 regarding “Greenfield and Brownfield Projects”.

(a) to (d): Oil & Gas sector in India is deregulated and the decision for setting up greenfield (new project) and brownfield (capacity expansion of existing plant) is taken by the Board of respective oil and gas companies. The role of the government is that of a facilitator. Since, oil & gas public sector undertakings are Board driven publicly listed commercial entities therefore, the Board of these CPSEs enjoys operational autonomy in deciding the nature and type of project, CAPEX, techno-economic and commercial viability, etc. Board of the respective CPSEs takes appropriate decision on the nature of the projects execution, viz. greenfield or brownfield, for optimizing operational efficiencies, reducing operational cost, meeting demand, exploring new streams to sustain its profitability and other socio-economic benefits.

The permissions/clearances required for setting up greenfield and brownfield projects depend upon the type and nature of projects, location, state, legal/statutory requirement on the subject which inter-alia include environment & forest clearance, coastal regulatory zone (CRZ) clearance, wildlife clearance, land acquisition, right of way (RoW), right of use (RoU), explosive and safety approval, crossing permissions, etc.

As per information compiled on the project monitoring pariyojana portal (www.npariyojana.gov.in) maintained by the Government total 145 projects costing Rs 100 crore & above are under implementation with an approved project cost of Rs 5.65 lakh crore. Of these, 78 projects costing Rs 2.84 lakh crore are greenfield (new) projects and 67 projects costing Rs 2.81 lakh crore are brownfield (capacity expansion) projects.

Since 2014, total 379 projects costing Rs 100 crore & above with total cost of 4.86 lakh crore have been completed. Of these, 225 projects costing Rs 2.52 lakh crore are greenfield projects and 154 projects costing Rs 2.34 lakh crore are brownfield projects.

Oil and Gas CPSEs have been exceeding their annual Internal and Extra Budgetary Resources (IEBR/Capex) target continuously over the last five years. Achievement of IEBR CAPEX is given below

(Rs Crore)

Year	Target	Achievement	% Achievement
2019-20	93639	105603	113
2020-21	98522	111194	113
2021-22	104620	107968	103
2022-23	111354	119027	107
2023-24	106401	136821	129
2024-25	118499	97667*	83

* as on 30.11.24

Oil & gas CPSEs have a robust online monitoring system for assessing the implementation status of their projects. Government provides supportive supervision through online project monitoring portal (www.pariyojana.gov.in), periodic review meetings and site visits for resolution of issues enabling timely completion of the projects. Further, government also proactively facilitates CPSEs to speed up and resolve all critical inter-state and inter-ministerial issues through the review mechanism of PRAGATI & Project Monitoring Group (PMG).